

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

MA/021/00131/2019  
in  
OA/021/01329 /2013  
Date of Order : 28-02-2019

Between :

1. Union of India, Represented by  
Secretary (Esstt),  
Railway Board, Rail Bhavan,  
New Delhi.
2. Union of India, Represented by  
The General Manager,  
S.C. Railway, 3<sup>rd</sup> Floor, Rail Nilayam,  
Sec'bad.
3. The Principal Chief Personnel Officer,  
S.C. Railway, 4<sup>th</sup> Floor, Rail Nilayam,  
Sec'bad.
4. The Chief Workshop Manager,  
Carriage Workshop, S.C. Railway,  
Lallaguda, Sec'bad.
5. The Workshop Personnel Officer,  
Carriage Workshop, S.C. Railway,  
Lallaguda, Sec'bad. ...Applicant / Respondents in OA

AND

M. Vijay Kumar S/o M.Kumara Swamy,  
Aged about 27 years, R/o BN-169,  
H.No.26-95/11/3, Balaramnagar,  
Safilguda, Sec'bad-500017. ...Respondent / Applicant in OA

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Counsel for the Applicants : Mr. M. Brahma Reddy, SC for Rlys

Counsel for the Respondent : Dr. A. Raghu Kumar

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CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER  
THE HON'BLE MR.B.V.SUDHAKAR, ADMINISTRATIVE MEMBER

(Oral Order per Hon'ble Mr. Justice R. Kantha Rao, Judicial Member)

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Heard counsel on both sides.

2. By granting three months time from today, to implement the order passed in the Original Application, the MA is allowed. No order as to costs.

(B.V.SUDHAKAR)  
ADMINISTRATIVE MEMBER

(JUSTICE R.KANTHA RAO)  
JUDICIAL MEMBER

Dated : 28<sup>th</sup> February, 2019.  
Dictated in Open Court.

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